

**JOINT/SELECT COMMITTEE  
REPORTS OF LEGISLATIVE  
ASSEMBLY - 1924**

**The Imperial Bank of India Bill**

List of Reports of Select or Joint Committees  
presented in the Legislative Assembly in 1924.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Central Board of Revenue Bill.	18.2.24.	
.	The Indian Coinage Bill.	18.2.24.	
.	The Indian Penal Code(Amendment) Bill.	19.2.24.	
.	The Indian Tariff(Amendment) Bill.	26.2.24.	
5.	The Indian Income-tax(Amendment) Bill.	10.3.24.	
6.	The Indian Penal Code(Amendment)Bill(Age of Consent) by Dr. Hari Singh Gour.	15.3.24.	
7.	The Steel Industry(Protection) Bill.	30.5.24.	
8.	The Imperial Bank of India Bill.	8.9.24.	
9.	The Indian Criminal Law(Amendment) Bill.	10.9.24.	
10.	The Indian Merchant Shipping(Amendment) Bill.	11.9.24.	
11.	The Land Customs Bill.	11.9.24.	

## LEGISLATIVE DEPARTMENT.

WE, the undersigned, Members of the Select Committee to which the Bill to amend the Imperial Bank of India Act, 1920, was referred, have considered the Bill and the papers noted in the margin, and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

1. Paper No. I. Committee to which the Bill to amend the Imperial Bank of India Act, 1920, was referred, have considered the Bill and the papers noted in the margin, and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

2. We proceed to deal with the amendments which we have suggested in the new section 13-A in the order in which they appear in the Bill as amended by us.

In the first place, we have adopted a suggestion that it should be put beyond doubt that the Imperial Bank may take the action authorised by the section either by itself or in conjunction with other bodies.

Secondly, we think that some doubt might arise whether the words "Notwithstanding anything contained in Schedule I," would operate to enable advances, loans and cash-credits to be made for a period exceeding six months, and have accordingly inserted words to make the intention clear.

Thirdly, we agree with the Central Board of the Bank that the Bank should have power to select and not be bound to take all the assets, and we have inserted the word "whatsoever" in deference to those who think there may be a doubt as to whether immoveable as well as moveable property can be taken as security.

3. We approve in principle of a suggestion which has been made that, before an advance, loan or cash-credit is granted under the section, the Imperial Bank should have a valuation made of the assets of the Bank which is to be assisted and that the advance, loan or cash-credit should be limited to an amount not exceeding a definite percentage of the estimated value of those assets. We do not recommend the insertion of any provision of this kind in the Bill, but we think that bye-laws should be made requiring these safeguards and the sanction of the Central Board or a Committee thereof to the grant of any such advance, loan or cash-credit.

4. We regret that our colleague Mr. Bipin Chandra Pal was prevented by ill-health from attending our meeting.

5. The Bill was published as follows:—

### *In English.*

<i>Gazette.</i>	<i>Date.</i>
Gazette of India .. .. .	29th March, 1924.
Fort Saint George Gazette ..	15th April, 1924.
Bombay Government Gazette ..	15th May, 1924.
United Provinces Gazette ..	10th May, 1924.
Punjab Government Gazette ..	4th July, 1924.
Burma Gazette .. .. .	3rd May, 1924.
Central Provinces Gazette ..	12th April, 1924.
Assam Gazette .. .. .	9th April, 1924.
Coorg District Gazette .. ..	1st April, 1924.
Sind Official Gazette .. .. .	3rd April, 1924.
N.-W. P. Province Gazette ..	25th April, 1924.

*In the Vernaculars.*

<i>Province.</i>	<i>Language.</i>	<i>Date.</i>
Madras .. ..	Tamil ..	13th May, 1924.
	Telugu ..	13th May, 1924.
	Kanarese..	13th May, 1924.
	Malayalam	13th May, 1924.
Bombay .. ..	Marathi ..	22nd May, 1924.
	Gujarathi	22nd May, 1924.
	Kanarese ..	22nd May, 1924.
Punjab .. ..	Urdu ..	4th July, 1924.
Burma .. ..	Burmese ..	24th May, 1924.
Coorg .. ..	Kanarese ..	2nd June, 1924.
Sindh .. ..	Sindhi ..	29th May, 1924.

6. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.

BASIL P. BLACKETT.

T. RANGACHARIAR.

PURSHOTAMDAS THAKURDASS\*

HUGH G. COCKE.

K. C. NEOGY.

JAMNADAS M. MEHTA\*

W. S. J. WILLSON.

A. A. KHAN.

MOTILAL NEHRU\*.

*The 8th September, 1924.*

\* Subject to minutes of dissent.

## MINUTES OF DISSENT.

I have signed this report on a distinct assurance by the Honourable Sir Basil Blackett that when passed the proposed measure will apply only to companies registered in India with raised capital. He has further assured me that if there be any doubt in the matter in the minds of the legal advisers of Government whom he has referred the matter he will introduce a suitable amendment in the Bill when it comes before the House.

JAMNADAS M. MEHTA,—6-9-24.

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Subject to minute by Mr. Jamnadas Mehta and the following:—

In case Government decide not to bring an amendment I reserve my right to move an amendment if I am so advised.

PURSHOTAMDAS THAKURDAS.

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I have no doubt that the Explanation to section 13 of the Imperial Bank of India Act limits the operation of the section in favour of those "banking companies" which are registered in India. The last 15 words of the Explanation which seem to have created doubts on the point clearly refer to legislation which may hereafter take the place of the Indian Companies Act 1913 in case the latter is repealed. I am not aware of any law relating to companies other than the Act of 1913 which is at present in force in British India. But it is as well to make it quite clear that the Select Committee in recommending the measure have only companies in view which are registered under the Indian Companies Act 1913 or such other law on the subject as may come into force hereafter.

MOTILAL NEHRU,—7-9-24.

[As amended by the Select Committee.]

[Words printed in italics indicate the amendment suggested by the Select Committee.]

BILL

TO

*Amend the Imperial Bank of India Act, 1920.*

WHEREAS it is expedient to amend the Imperial Bank of India Act, 1920, for certain purposes <sup>XLVII</sup> of hereinafter appearing: It is hereby enacted as <sup>1920.</sup> follows:—

1. This Act may be called the Imperial Bank of India (Amendment) Act, 1924.  
Short title.

2. After section 13 of the Imperial Bank of India Act, 1920, the <sup>XLVII</sup> of following section shall be <sup>1920.</sup> inserted, namely:—  
Insertion of new section 13A in Act XLVII of 1920.

“ 13A. Notwithstanding anything contained in Schedule I, the Bank <sup>Power of Bank to grant loans to certain other Banks.</sup> may, *either alone or conjointly with other persons,* for the purpose of averting the winding up of any company which is a banking company within the meaning of section 13 and of which the capital is divided into shares, or, where any such company is being wound up, of facilitating the winding up, advance or lend money to, or open a cash-credit in favour of, such company or the liquidators thereof, as the case may be, *for any period* upon the security of *all or any of* the assets *whatsoever* of such company.”

**GOVERNMENT OF INDIA.**  
**LEGISLATIVE DEPARTMENT.**

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**Report of the Select Committee on the Bill  
to amend the Imperial Bank of India  
Act, 1920 ; with Bill as amended.**